

LOK SABHA DEBATES

1

LOK SABHA ✓

Friday, November 5, 1976/Kartika 14,
1898 (Saka) ✓

The Lok Sabha met at Eleven of the
Clock. ✓

[MR. SPEAKER in the Chair] ✓

PAPERS LAID ON THE TABLE ✓

REVIEW & ANNUAL REPORT OF JESSOP
& CO. LTD., CALCUTTA FOR 1975-76 ✓

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (SHRI
B. P. MAURYA): On behalf of Shri
T. A. Pai, I beg to lay on the Table a
copy each of the following papers
(Hindi and English versions) under
sub-section (1) of section 619A of the
Companies Act, 1956:— ✓

(1) Review by the Government
on the working of the Jessop and
Company Limited, Calcutta, for the
year 1975-76.

(2) Annual Report of the Jessop
and Company Limited, Calcutta, for
the year 1975-76 along with the
Audited Accounts and the comments
of the Comptroller and Auditor
General thereon. ✓

[Placed in Library. See No. LT-
11507/76]. ✓

NOTIFICATIONS AND BOMBAY SALES OF
MOTOR SPIRIT TAXATION (GUJARAT
SECOND AMDT.) RULES, 1976 ✓

THE MINISTER OF STATE IN-
CHANGE OF THE DEPARTMENT
OF REVENUE AND BANKING (SHRI
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2

PRANAB KUMAR MUKHERJEE): I
beg to lay on the Table—

(1) (i) A copy of Notification No.
G.O. Ms 1445 (Hindi and English
versions) published in Tamil Nadu
Government Gazette dated the 21st
January, 1976 making certain
amendment to Notification No.
II(1)/REV/1023/74 dated the 21st
August, 1974, under section 17 of
the Tamil Nadu General Sales Tax
Act, 1959 read with clause (c) (iv)
of the Proclamation dated the 31st
January, 1976 issued by the Presi-
dent in relation to the State of
Tamil Nadu.

(ii) A statement (Hindi and Eng-
lish versions) showing reasons for
delay in laying the above Notifica-
tion.

[Placed in Library. See No. LT-
11508/76]. ✓

(2) (i) A copy of Notification No.
G.O. Ms 1109 (Hindi and English
versions) published in Tamil Nadu
Government Gazette dated the 8th
October, 1975, under sub-section 30
of the Tamil Nadu General Sales
Tax Act, 1959 read with clause (c)
(iv) of the Proclamation dated the
31st January, 1976 issued by the
President in relation to the State
of Tamil Nadu.

(ii) A statement (Hindi and Eng-
lish versions) showing reasons for
delay in laying the above Notifica-
tion. ✓

[Placed in Library. See No. LT-
11509/76]. ✓

(3) (i) A copy each of the follow-
ing Notifications (Hindi and English
versions) under section 42 of the
Tamil Nadu General Sales Tax Act,
1959 read with clause (c) (iv) of
the Proclamation dated the 31st
January, 1976 issued by the Presi-

dent in relation to the State of Tamil Nadu:—

(a) G.O. Ms. 1245 published in Tamil Nadu Government Gazette dated the 12th November, 1975.

(b) G.O. Ms. 1459 published in Tamil Nadu Government Gazette dated the 24th December, 1975 making certain amendment to Notification No. 1783 of 1973 dated the 14th March, 1973.

(c) G.O. Ms. 208 published in Tamil Nadu Government Gazette dated the 10th March, 1976.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

✓ [Placed in Library. See No. LT-11510/76].

(4) (i) A copy each of the following Notifications (Hindi and English versions) under section 53 of the Tamil Nadu General Sales Tax Act, 1959 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(a) G.O. P. No. 1386 published in Tamil Nadu Government Gazette dated the 21st January, 1976 making certain amendments to the Tamil Nadu General Sales Tax Rules, 1959.

(b) G.O. P. No. 1388 published in Tamil Nadu Government Gazette dated the 11th February, 1976 making certain amendments to the Tamil Nadu General Sales Tax Rules, 1959.

(c) G.O. P. No. 531 published in Tamil Nadu Government Gazette dated the 12th May, 1976 making certain amendments to the Tamil Nadu General Sales Tax Rules, 1959.

(d) G.O.P. No. 1148 published in Tamil Nadu Government Gazette dated the 25th August, 1976 making certain amendments to the Tamil Nadu General Sales Tax Rules, 1959.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (a) to (c) above.

✓ [Placed in Library. See No. LT-11511/76].

(5) (i) A copy each of the following Notifications (Hindi and English versions) under section 59 of the Tamil Nadu General Sales Tax Act, 1959 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(a) G.O.P. No. 816 published in Tamil Nadu Government Gazette dated the 1st July, 1975 making certain amendments to the Second Schedule to the Tamil Nadu General Sales Tax Act, 1959.

(b) G.O.P. No. 1078 published in Tamil Nadu Government Gazette dated the 8th October, 1975 making certain amendment to the First Schedule to the Tamil Nadu General Sales Tax Act, 1959.

(c) G.O.P. No. 1462 published in Tamil Nadu Government Gazette dated the 31st December, 1975 making certain amendment to the First Schedule to the Tamil Nadu General Sales Tax Act, 1959.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

✓ [Placed in Library. See No. LT-11512/76].

(6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) The Export Manifest (Aircraft) Regulations, 1976, published in Notification No. G.S.R. 1548 in Gazette of India dated the 30th October, 1976.

(ii) The Export Manifest (Vessels) Regulations, 1976, published

ed in Notification No. G.S.R. 1549 in Gazette of India dated the 30th October, 1976.

(iii) The Import Manifest (Aircraft) Regulations, 1976, published in Notification No. G.S.R. 1550 in Gazette of India dated the 30th October, 1976.

(iv) The Export Report (Form) Regulation, 1976, published in Notification No. G.S.R. 1551 in Gazette of India dated the 30th October, 1976.

(v) The Import Report (Form) Regulations, 1976, published in Notification No. G.S.R. 1552 in Gazette of India dated the 30th October, 1976.

(vi) The Bill of Coastal Goods (Form) Regulations 1976 published in Notification No. G.S.R. 1553 in Gazette of India dated the 30th October, 1976.

(vii) The Shipping Bill and Bill of Export (Form) Regulations, 1976, published in Notification No. G.S.R. 1554 in Gazette of India dated the 30th October, 1976.

(viii) The Boat Notes Regulations, 1976, published in Notification No. G.S.R. 1555 in Gazette of India dated the 30th October, 1976.

(ix) G.S.R. 860 (E) published in Gazette of India dated the 1st November, 1976 making certain amendment to Notification No. G.S.R. 830 (E) dated the 1st October, 1976 together with an explanatory memorandum.

[Placed in Library. See No. LT-11513/76].

(7) A copy each of Notification No. G.S.R. 855 (E) published in Gazette of India dated the 29th October, 1976 and G.S.R. 858 (E) published in Gazette of India dated the 30th October, 1976 (Hindi and

English versions) issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-11514/76].

(8) A copy each of the following Notifications (Hindi and English versions) under section 49 of the Gujarat Sales Tax Act, 1969 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat:—

(i) (GHN-76) GST-1076/ (S. 49) (52)-TH published in Gujarat Government Gazette dated the 6th October, 1976 making certain amendment to Notification No. (GHN 627) GST-1076- (S. 49)-TH dated the 29th April, 1970.

(ii) (GHN 83) GST-1076/ (S. 49) (53)-TH published in Gujarat Government Gazette dated the 20th October, 1976 making certain amendment to Notification No. (GHN 627) GST-1070- (S. 49)-TH dated the 29th April, 1970. [Placed in Library. See No. LT-11515/76].

(9) A copy of the Bombay Sales of Motor Spirit Taxation (Gujarat Second Amendment) Rules, 1976, published in Notification No. (GHN 77) MSA 1076/(26)-TH in Gujarat Government Gazette dated the 6th October, 1976, under section 36 of the Bombay Sales of Motor Spirit Taxation Act, 1958 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-11516/76].

NATIONAL COOPERATIVE DEVELOPMENT CORPORATION (2ND AMDT.) RULES, 1976

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND COOPERATION (SHRI A. C. GEORGE): I beg to lay on the Table a copy of the National Co-